

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 207 of 2020

In the matter of:

Everest Pharmaceuticals Pvt. Ltd.

....Appellant

Vs.

**Office of Registrar of Companies,
West Bengal.**

....Respondent

Present

For Appellant: Mr. Nikhil Jain, Advocate alongwith Mr. Rahul Parasrampuriah (PCS).

For Respondent: None.

ORDER
(Virtual Mode)

11.11.2020: Heard Learned Practicing Company Secretary appearing on behalf of the Appellant. He submits that the Appeal under Section 252 of the Companies Act has been erroneously dismissed by the Learned National Company Law Tribunal, Kolkata Bench by the Impugned Order dated 25th February, 2020.

Let Notice be issued to Respondent by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also.

Let the matter be fixed on **4th December, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/ RR